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No. 15] HYDERABAD, SUNDAY, AUGUST 31, 2025.

TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 31st August, 2025.

L. A. BILL No. 15 OF 2025.

A BILL TO REPEAL THE TELANGANA ALLOPATHIC PRIVATE MEDICAL CARE ESTABLISHMENTS (REGISTRATION AND REGULATION) ACT, 2002.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

This Act may be called the Telangana Allopathic 1. Short Private Medical Care Establishments (Registration and Title. Regulation) (Repeal) Act, 2025.

Repeal of Act No.13 of 2002. (1) The Telangana Allopathic Private Medical Care Establishments (Registration and Regulation) Act, 2002, is hereby repealed with effect from 27.03.2017.

Act No.1 of 1891.

(2) on such repeal the provisions of section 8 of the Telangana General Clauses Act, 1891 shall apply.

STATEMENT OF OBJECTS AND REASONS

The erstwhile Andhra Pradesh Government enacted the Andhra Pradesh Allopathic Private Medical Care Establishments (Registration and Regulation) Act, 2002 to provide for the registration and regulation of private medical care establishments in the State of Andhra Pradesh and for the matters connected therewith. The said Act was in force in the combined State of Andhra Pradesh as on 02.06.2014 and has been adapted to the State of Telangana under section 101 of the Andhra Pradesh Reorganization Act, 2014 vide notification issued in G.O.Ms.No.111, Health, Medical and Family Welfare Department, dated 29.12.2015.

Government of Telangana have adopted the Clinical Establishments Act (Registration and Regulation) 2010 (Central Act No.23 of 2010) in its application to the State of Telangana, by passing a resolution in the Legislative Assembly on 25.03.2017 and in the Legislative Council on 27.03.2017 under clause (1) of Article 252 of the Constitution of India and the same has been informed to the Government of India vide letter dated 05.02.2022.

Subsequent to the adoption of Clinical Establishments (Registration and Regulation) Act, 2010 (Central Act No.23 of 2010) to the State of Telangana, the purpose of the Telangana Allopathic Private Medical Care Establishments (Registration and Regulation) Act, 2002 (Act No.13 of 2002) has become obsolete.

Therefore, the Government have decided to repeal the Telangana Allopathic Private Medical Care Establishments (Registration and Regulation) Act, 2002 (Act No.13 of 2002) in its application to the State of Telangana so as to apply the provisions of the Clinical Establishments (Registration and Regulation) Act, 2010 (Central Act No.23 of 2010) to the State of Telangana.

This Bill seeks to give effect to the above decision.

C. DAMODAR RAJANARSIMHA, Minister for Health, Medical & Family Welfare, Science and Technology.

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Telangana Allopathic Private Medical Care Establishments (Registration and Regulation) Repeal Bill, 2025, after it is passed by the both the Houses of the State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

C. DAMODAR RAJANARSIMHA, Minister for Health, Medical & Family Welfare, Science and Technology.

Dr. V. NARASIMHA CHARYULU, Secretary to State Legislature.